

**Central Administrative Tribunal
Madras Bench**

OA 310/01546/2019

Dated Tuesday the 26th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

D.Girija,
D/o Late R.T.Durairaj,
Wd/O Late Gurunatha,
D/O Late Roopavathy,
Ex Record Sorter,
O/o CPO/S.Rly,
No. 7, Gomatha Nagar,
Tiruvottiyur Post, Chennai 600019.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Chief Personnel Officer,
Southern Railway,
Park Town,
Chennai 600003.

....Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the service to late R. T. Durairaj in the Railway Service and the latest representation dated 31.03.2019 accompanied by necessary documents and to direct the respondents to extend the benefit of family pension to the applicant effect from 20.12.2006 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A3 dt. 31.03.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A3 representation of the applicant dt. 31.03.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**
5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

26.11.2019

(P. Madhavan)
Member (J)